

Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.3596/2021 (S.W.P. No.1520/2008)

Tuesday, this the 25th day of May, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Tarun Shridhar, Member (A)

Ms. Humera Farooqi, D/o Ghulam Nabi Farooqi, R/o Hilal Abad Qamarwari Srinagar, Aged: 37 years

..Applicant

(Mr. M I Qadri, Senior Advocate)

VERSUS

- 1. State of Jammu and Kashmir through Principal Secretary to Government, Social Welfare Department Civil Sectt. Srinagar/Jammu.
- Director,
 Social Welfare, Kashmir
 At Srinagar.
- 3. J&K Service Selection Board through its Secretary at Zum Zum Building Rambagh Srinagar.

..Respondents

(Mr. Sudesh Mangotra, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

Mr. M I Qadri, learned senior counsel for applicant submits that the T.A. has become infructuous on account of the developments that have taken place during the pendency of the case.

2. Therefore, the T.A. is dismissed as infructuous. There shall be no order as to costs.

(Tarun Shridhar) Member (A)

(Justice L. Narasimha Reddy) Chairman

May 25, 2021 /sunil/rk/ankit/sd